1971 together with an explanatory memorandum.

- (x) G.S.R. 222 published in Gazette of India dated the 13th February, 1971 together with an explanatory memorandum.
- (xi) S.O. 98 published in Gazette of India dated the 1st January, 1971 together with an explanatory Memorandum. [Placed in Librarv. See No. LT-22/71]
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 -
- (1) G.S.R. 2005 published in Gazette of India dated the 12th December 1970 together with an explanatory memorandum
- (ii) GSR, 2011 published in Gazette of India dated the 15th December. 1970 together with an explanatory memorandum.
- and 2045 (ni) G S.R. 2043. 20144 published in Gazette of India dated the 17th December, 1970 together with an explanatory memorandum.
- (iv) G.S.R. 2047 and 2048 published in Gazette of India dated the 18th December, 1970 together with an explanatory memorandum.
 - (v) G.S.R. 2063 and 2064 published in Gazette of India dated the 26th December, 1970 together with an explanatory memorandum.
- (vi) G.S.R. 31 published in Gazette of India dated the 2nd January, 1971 together with an explanatory memorandum.

- (vii) G.S.R. 294 published in Gazette of India dated the 27th February, 1971 together with an explanatory memorandum.
- (viii) G.S.R. 295 published in Gazette of India dated the 27th February, 1971 together with an explanatory memorandum. [Placed in Library. Sec No. LT-23/71]

11. 46 brs.

MASSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Raya Sabha : -

"In accordance with the provisions of rule 111 of the Rules of procedure and Conduct of Business in the Raiva Sabha, I am directed to enclose a copy of the Imports and Exports (Control) Amendment Bill, 1971, which has been passed by the Rajya Sabha at its sitting held on the 25th March, 1971."

IMPORTS AND EXPORTS (CONTROL) AMINDMINT BILL

AS PASSID BY RAILA SABILA

SECRETARY: Sir, I lay on the Table of the House the Imports and Exports (Control) Amendment Bill, 1971, as passed by Raiya Sabha.

11.47 hrs.

RESIGNATION BY MEMBER

(SHRI BHAGIRATHI GOMANGO)

MR. SPEAKER: 1 have to inform the House that Shri Bhagirathi Gomango,

[Mr. Speaker]

an elected member of Lok Sabha from Koraput constituency of Orissa, has resigned his seat in Lok Sabha with effect from the 25th March, 1971.

11.48 hrs.

GENERAL BUDGET, 1971-72-GENERAL DISCUSSION AND DEMANDS FOR GRANTS ON ACCOUNT (GENERAL), 1971-72- Contd.

MR. SPEAKER: The House will now take up item 6 namely, further general discussion on the Budget (General) for 1971-72 and item 7, namely, discussion and voting on the Demands for Grants on Account in respect of the Budget (General) for 1971-72.

DEFENCE

MR. SPEAKER Motion moved

"That a sum not exceeding Rs. 40, 60, 000 be granted to the President, on account, for cr towards definying the charges during the year ending on the 31st day of March, 1972, in respect of 'Ministry of Defence'."

DEMAND NO. 2—DEFENCE SERVICES LEFFC FIVE-ARMY

MR SPEAKIR Motion moved :

"That a sum not exceeding Rs. 2,71, 25,33,000 be granted to the President, on account, for or towards defraying charges during the year ending on the 31st day of March, 1972, in respect of 'Defence Services, Effective—Army'."

DEMAND NO. 3—DEFENCE SERVICES EFFECTIVE-NAVY

MR, SPEAKER: Motion moved:

"That a sum not exceeding Rs. 19,76, 33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1972, in respect of Defence Services Effective-Navy

DEMAND NO. 4—DEFENCE SERVICES EFFECTIVE-AIR FORCE

MR. SPEAKER . Motion moved :

"That a sum not exceeding Rs. 81,65, 00,600 be granted to the President, on account, for or toward defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Defence Services Effective-Air Force'."

DEMAND NO. 5—DEFINCE SERVICE NON-FEFFCTIVE

MR, SPFAKER Motion moved

"That a sum not exceeding Rs 15,76, 67, 000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Defence Services Non-Effective'."

DI MAND NO. 6—MINISTRY OF IDUCATION AND YOUTH SERVICES

MR. SPI AKER Motion moved:

"That a sum not exceeding Rs. 41, 66, 600 be granted to the President, oft account, for or towards defraying the charges during the year ending on the 31st day of March, 1972, in repect of 'Ministry of Education and Youth Services'."

DEMAND NO. 7--EDUCATION

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs.24,39,47, 000) be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1972, in respect of Education,"